

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 175 of 2015**

**Dated : 18<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Pragati Power Corporation Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. R.B. Sharma for R.5  
Counsel present for R.4

**ORDER**

Learned counsel for Respondent No.4 states that he could not file reply because of some personal difficulty. He seeks three weeks more time to file reply. Learned counsel for Respondent No.5 also seeks three weeks time to file reply. They may file the reply on or before 10.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 30.12.2015 after serving copy on the other side.

List the matter on **18.01.2016.**

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**